

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL(AT) (INSOLVENCY) NO. 04 OF 2021

In the matter of:

Pani Logistics
Through its sole proprietor, Kiran M Jain Appellant

Vs

Sona alloys Pvt Ltd
Through its Resolution Professional Vikas G Jain
& Ors Respondent

Present:

Ms Lakshmy Iyengar, Sr.Advocate, Ms Vishaka Gupta, Mr Manoj Raikar,
Advocates for appellant.

Mr. Sumit Kansal, Advocate for R1/RP.

Ms Senu Nizar, Advocate for R2.

ORDER

22.03.2021- Mr.Sumit Kansal, Advocate appears on behalf of Respondent No.1. Ms Senu Nizar, Advocate appears on behalf of Respondent No.2. Notice in regard to other respondents are reported to be in transit. However, there is no proof of delivery. Let the appellant take steps for serving Respondent No.3 to 6 through email or any other mode of service.

Respondent No.1 and 3 may file reply affidavit within two weeks. Rejoinder, if any, may be filed within two weeks thereafter. Short written submission not exceeding three pages alongwith compilation of relevant judgements may also be filed. Post the matter on **22nd April, 2021.**

2.

In the meanwhile as an ad interim measure, Adjudicating Authority would not pass any order in regard to approval/rejection of resolution plan.

**(Justice Bansi Lal Bhat)
Acting Chairperson**

**(Dr.Ashok Kumar Mishra)
Member (Technical)**

Bm/gc